



2026:AHC:26138

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4583 of 2026

Harikesh

.....Petitioner(s)

Versus

Additional Commissioner Gorakhpur Mandal And
8 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Arun Kumar Verma, Krishna Mohan Singh
Counsel for Respondent(s)	: C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.1, namely, Additional Commissioner Goprakhpur Mandal, Gorakhpur to decide the Revision No. C202405000001963 (Shambhu and others Versus Harikesh and others), District Kushi nagar filed by the respondent nos.5,6, and 7 on 21.10.2024 within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is ***disposed of*** finally directing the Respondent No.1, namely, Additional Commissioner Goprakhpur Mandal, Gorakhpur to decide the aforesaid matter filed by the petitioner, strictly in accordance with law, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 5, 2026

T.S.